



## The Bombay Paragana and Kulkarni Watans (Abolition) Act, 1950

Act 60 of 1950

**Keyword(s):**

Watan Lands, Public Roads, Bombay Tenancy and Agricultural Lands Act, Court Fees

Amendments appended: 19 of 2008, 10 of 2021

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THE BOMBAY PARAGANA AND KULKARNI  
WATANS (ABOLITION) ACT, 1950.

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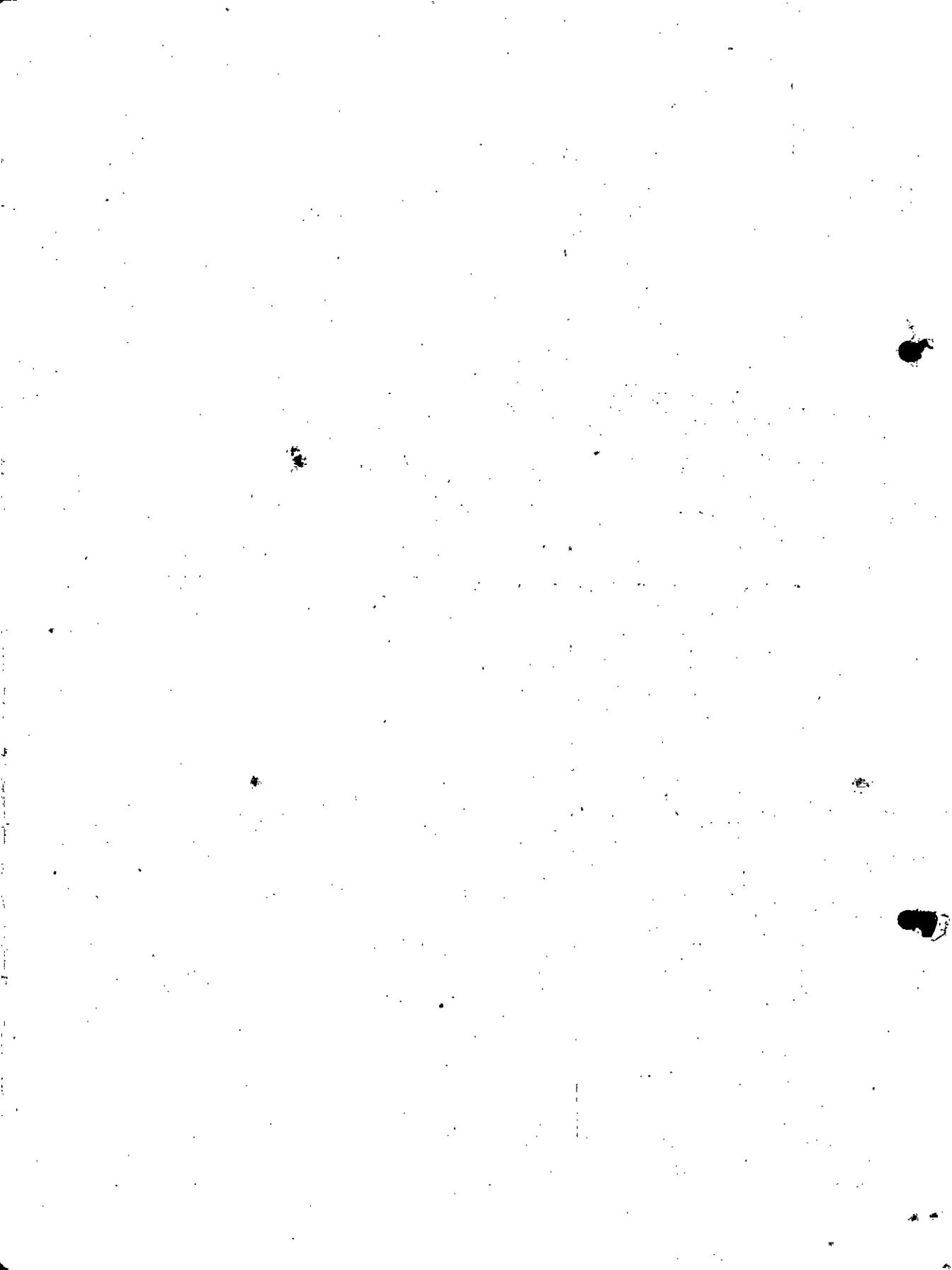
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SCHEDULE I.

SCHEDULE II.



**BOMBAY ACT No. LX OF 1950.<sup>1</sup>**

[THE BOMBAY PARAGANA AND KULKARNI WATANS (ABOLITION)  
ACT, 1950.]

[25th January 1951]

Amended by Bom. 3 of 1952.  
" " " 38 of 1953.  
" " " 29 of 1954.  
" " " 50 of 1955.\*

Adapted and modified by the Bombay Adaptation of Laws  
(State and Concurrent Subjects) Order, 1956.

Amended by Bom. 93 of 1958.

Amended by Mah. 21 of 2002.

**An Act to abolish Paragana and Kulkarni Watans in the  
State of Bombay.**

WHEREAS—

(1) the services appertaining to the office of hereditary District (Paragana) officers [except <sup>2</sup>[in cases referred to in clauses (2) and (2A)] below] and to the office or certain hereditary village accountants (Kulkarnis) have ceased to be performed ;

(2) the services appertaining to the Deshpande watan of Nimbayat mahal in Malegaon Taluka of the Nasik District in respect of which commutation settlement has not yet been effected, are no longer required ;

<sup>3</sup>[(2A) the services appertaining to the Deshmukh watan of the Borpada Village in the Navapur Taluka of the West Khandesh District are no longer required;]

<sup>1</sup> For Statement of Objects and Reasons, See *Bombay Government Gazette*, 1950, Pt. V, pp. 263 and 264.

<sup>2</sup> This portion was substituted for the original by Bom. 50 of 1955, s. 2(1).

<sup>3</sup> This clause was inserted, *ibid.*, s. 2(2).

\* Section 8 of Bom. 50 of 1955, reads as follows :—

" 8. The amendments made by sections 4 and 5 of this Act shall be deemed to have been made and came into force on the date on which the said Act came into force and shall always be deemed to have been made and in force from such date."

This Act has been amended in its application to the Deshmukh watan of the Borpada Village in the Navapur Taluka of the West Khandesh District, by section 7 of Bom. 50 of 1955.

Amend-  
ments  
made by  
sections 4  
and 5 to  
have  
retrospec-  
tive effect.

(3) the services appertaining to the remaining hereditary village accountants' (Kulkarnis') watans also are no longer required to be performed ;

AND WHEREAS it is expedient in the interest of the administration of the State to abolish the Paragana and Kulkarni watans and to make provisions for the performance of functions of some of those offices ;

It is hereby enacted as follows :—

Short title,  
extent and  
commence-  
ment.

1. (1) This Act may be called the Bombay Paragana and Kulkarni Watans (Abolition) Act, 1950.

(2) It extends to the <sup>1</sup>[pre-Reorganisation State of Bombay, excluding the transferred territories and] merged territories.

(3) It shall come into force on such date as the State Government may by notification in the *Official Gazette* specify in this behalf.

Definitions.

2. (1) In this Act, unless there is anything repugnant in the subject or context,—

(a) "appointed day" means, the day on which this Act comes into force ;

(b) "code" means the Bombay Land Revenue Code, 1879 ;

Bom.  
V of  
1879.

<sup>2</sup>[(bb) "Collector" includes an officer appointed by the State Government to perform the functions and exercise the powers of the Collector under this Act ;]

(c) "commutation settlement" means a settlement made or confirmed under the provisions of the Watan Act relieving the holder, his heirs and successors of the liability to perform the services appertaining to the watan ;

(d) "Kulkarni watan" means a watan appertaining to the office of a village accountant and includes a watan appertaining to the said office in respect of which a commutation settlement has been effected ;

<sup>1</sup> These words were substituted for the words "whole of the State of Bombay excluding the" by the Bombay Adaptation of Laws (State and Coucurrent Subjects) Order, 1956.

<sup>2</sup> Clause (bb) was inserted by Bom. 38 of 1953, s. 3 and Second Schedule.

<sup>3</sup> These words were inserted by Bom. 50 of 1955, s. 3.

(e) "Paragana watan" means a watan appertaining to the office of a hereditary District (Paragana) Officer in respect of which a commutation settlement has been effected and includes the Deshpande watan of the Nimbayat mahal in Malegaon Taluka of the Nasik District <sup>1</sup>[and the Deshmukh watan of the Borpada Village in the Navapur Taluka of the West Khandesh District];

(f) "prescribed" means prescribed by rules made under this Act;

(g) "Watan Act" means the Bombay Hereditary Offices Act, 1874;

(h) "Watan land" means the land forming part of the property of a Paragana or Kulkarni watan.

(2) The words and expressions used in this Act shall have the meanings assigned to them in the Watan Act and in the Code, as the case may be, notwithstanding the fact that the provisions of the said Act or Code may not be applicable.

3. With effect from and on the appointed day, notwithstanding anything contained in any law, usage, settlement, grant, sanad or order—

(1) all Paragana and Kulkarni watans shall be deemed to have been abolished;

(2) all rights to hold office and any liability to render service appertaining to the said watans are hereby extinguished;

(3) subject to the provisions of section 4, all watan land is hereby resumed and shall be deemed to be subject to the payment of land revenue under the provisions of the code and the rules made thereunder as if it were an unalienated land:

Provided that such resumption shall not affect the validity of any alienation such watan land made in accordance with the provisions of section 5 of the Watan Act or the rights of an alienee thereof or any person claiming under or through him;

(4) all incidents appertaining to the said watans are hereby extinguished.

Abolition of certain watans together with the right to office and incidents.

<sup>1</sup> These words were inserted, by Bom. 50 of 1955, s. 4.

Holder of  
watan land  
to be  
occupant.

4. (1) A watan land resumed under the provisions of this Act shall <sup>1</sup>[subject to the provisions of section 4A,] be regranted to the holder of the watan to which it appertained, on payment of the occupancy price equal to twelve times of the amount of the full assessment of such land within <sup>2</sup>[five years] from the date of the coming into force of this Act and the holder shall be deemed to be an occupant within the meaning of the Code in respect of such land and shall primarily be liable to pay land revenue to the State Government in accordance with the provisions of the Code and the rules made thereunder; all the provisions of the Code and rules relating to unalienated land shall, subject to the provisions of this Act, apply to the said land :

Provided that in respect of the watan land which has not been assigned towards the emoluments of the officiator, occupancy price equal to six times of the amount of the full assessment of such land shall be paid by the holder of the land for its regrant :

Provided further that if the holder fails to pay the occupancy price within the period of <sup>2</sup>[five years] as provided in this section, he shall be deemed to be unauthorisedly occupying the land and shall be liable to be summarily ejected in accordance with the provisions of the Code.

<sup>3</sup>[(2) On or after the commencement of the Bombay Paragana and Kulkarni Watans (Abolition), the Bombay Service Inams (Useful to Community) Abolition, the Bombay Merged Territories Miscellaneous Alienations Abolition, the Bombay Inferior Village Watans Abolition and the Maharashtra Revenue Patels (Abolition of Office) (Amendment) Act, 2000 (hereinafter, in this section, referred to as "the commencement date"), the occupancy of the land regranted under sub-section (1) may be transferred by the occupant for agricultural purpose, and no previous sanction or no objection certificate from the Collector or any other authority shall be necessary for such transfer. After such transfer, the land shall be continued to be held by such transferee occupant on new and impartiable tenure (Occupant Class II) in accordance with the provisions of the Code :

Mah.  
XXI  
of  
2002.

<sup>1</sup> These words, figure and letter were inserted, by Bom. 50 of 1955, s. 4.

<sup>2</sup> These words were substituted for the words "three years" by Bom. 29 of 1954, s. 2.

<sup>3</sup> Sub-section (2) was substituted by Mah. 21 of 2002, s. 2.

Provided that, any such occupancy held on new and impartiable tenure (Occupant Class II) may, after the commencement date, be converted into old tenure (Occupant Class I) by the occupant, by making payment of fifty per cent. of the amount of the current market value of such land to the Government, and after such conversion, such land shall be held by the occupant as Occupant Class I, in accordance with the provisions of the Code :

Provided further that, if on the commencement date, any such occupancy has already, with the prior permission of the Collector or any other competent authority, on payment of the appropriate amount as *Nazarana*, been transferred for non-agricultural use, such transfer of occupancy shall be deemed to have been made under the first proviso and the land shall be deemed to be held by the occupant as an Occupant Class I, in accordance with the provisions of the Code, with effect from the date of such transfer :

Provided also that, if on the commencement date, any such occupancy has already, without prior permission of the Collector or any other competent authority and without payment of the amount equal to fifty per cent. of the current market value of such land as *Nazarana*, been transferred for non-agricultural use, such transfer may be regularised on payment of an amount equal to fifty per cent. of the current market value of such land for non-agricultural use as *Nazarana*, and on amount equal to fifty per cent., of such *Nazarana* as a fine, and on such payment, the occupant shall hold the land as an Occupant Class I, in accordance with the provisions of the Code.]

(3) Nothing in <sup>1</sup>[sub-sections (1) and (2)] shall apply to any land—

(a) the commutation settlement in respect of which provides expressly that the land appertaining to the watan shall be alienable without the sanction of the State Government ; or

(b) which has been validly alienated with the sanction of the State Government under section 5 of the Watar Act.

*Explanation.*—For the purposes of this section the expression “holder” shall include—

<sup>1</sup> These words, brackets and figures were substituted for the words, brackets and figure “sub-section (2)” by Bom. 38 of 1953, s. 3 and Second Schedule.

(i) all persons who on the appointed day are the watandars of the same watan to which the land appertained, and

(ii) in the case of a watan the commutation settlement in respect of which permits the transfer of the land appertaining thereto, a person in whom the ownership of such land for the time being vests.

All public roads, etc., situate in a watan village to vest in State Government and not to be regranted to watandar.

<sup>1</sup>[4A. For the removal of doubts, it is hereby declared that all public roads, lanes and paths, the bridges, ditches, dikes and fences, on or beside, the same, the bed of the sea and of harbours, creeks below high water mark, and of rivers, streams, nalas, lakes, wells and tanks and all canals and water courses, and all standing and flowing water, and all unbuilt village site lands, situate within the limits of a village or land which was held immediately before the coming into force of this Act, as a Kulkarni or Paragana watan shall, except in so far as any rights of any person other than the holder of the watan, may be established in or over the same and except as may otherwise be provided, by any law for the time being in force, vest in and shall be deemed to be, with all rights in or over the same or appertaining thereto, the property of the State Government and all rights held by the holder of the watan in such property shall be deemed to have been extinguished and it shall be lawful for the Collector, subject to the general or special orders of the State Government, to dispose them of as he deems fit, subject always to the rights of way and of other rights of the public or individuals other than the holder of the watan legally subsisting.]

Special rule of succession to be void.

5. Any provision of law, usage or practice relating to the succession to any watan land whereby contrary to the personal law governing the parties the rule of primogeniture was followed and the female heirs were postponed in favour of male heirs, shall, on and from the appointed day, be void and cease to be in force.

<sup>1</sup> Section 4A was inserted by Bom. 50 of 1955, s. 5.

6. Notwithstanding anything contained in any law, usage, settlement, grant, sanad or order,—

(1) a sum equal to seven times the amount of the cash allowance due to a holder on the appointed day of a watan in respect of which a commutation settlement has been effected, shall be paid to such holder ;

(2) in the case of any land or village, in respect of which the watan property consists of the whole or a part of the land revenue of such land or village, <sup>2</sup>[a sum equal to ten times the amount of such land revenue shall be paid to the holder and if the holder dies before the payment of such sum, to his heir or heirs, after deducting therefrom the amount of cash allowance, if any, paid to such holder or heir or heirs, as the case may be, during the period between the appointed day and the date on which the Bombay Land Tenures Abolition (Amendment) Act, 1953, came into force].

Bom.  
XXXVIII  
of  
1953.

*Explanation.*—For the purposes of this section, the expression “holder” shall have the same meaning as is assigned to it in sub-section (4) of section 15 of the Watan Act.

<sup>2</sup>[7. In the case of a person who has been registered as a representative watandar immediately before the appointed day and who in consequence of the coming into force of this Act ceases to be entitled to the right to perform the duties of the office of a hereditary village accountant, a sum equal to seven times the total amount of the emoluments payable annually in cash to the representative watandar performing such service in the year immediately preceding the year in which this Act comes into force shall be paid to such representative watandar as compensation and if such watandar dies before the payment of the sum to him, his heir or heirs shall be paid such sum, after deducting therefrom the amount of compensation, if any, received by the representative watandar or his heir or heirs as the case may be, during the period between the appointed day and the date on which the Bombay Land Tenures Abolition (Amendment) Act, 1953, came into force.

Compens-  
ation to the  
representa-  
tive  
watandar.

Bom.  
XXXVIII  
of  
1953.

<sup>1</sup> This marginal note was substituted for the original, by Bom. 38 of 1953, s. 3 and Second Schedule.

<sup>2</sup> Section 7 was substituted for the Original, *ibid.*

*Explanation.*—For the purposes of this section, a deputy or substitute officiating for the representative watandar shall not be entitled to receive such sum.]

Application of Bombay Tenancy and Agricultural Lands Act, 1948. **8.** If any watan land has been lawfully leased and such lease is subsisting on the appointed day, the provisions of the Bombay Tenancy and Agricultural Lands Act, 1948, shall apply to the said lease and the rights and liabilities of the holder of such land and his tenant or tenants shall, subject to the provisions of this Act, be governed by the provisions of the said Act. Bom. LXVII of 1948.

*Explanation.*—For the purposes of this section, the expression 'land' shall have the same meaning as is assigned to it in the Bombay Tenancy and Agricultural Lands Act, 1948. Bom. LXVII of 1948.

Method of compensation for the abolition etc. of other rights in land. **9.** (1) If any person is aggrieved by the provisions of this Act as abolishing, extinguishing or modifying any of his rights to or interest in property and if compensation for such abolition, extinguishment or modification has not been provided for in the provisions of this Act, such person may apply to the Collector for compensation.

(2) An application under sub-section (1) shall be made to the Collector in a prescribed form <sup>1</sup>[on or before the 30th day of April 1954 <sup>2</sup>[Provided that where any person is aggrieved by the provisions of section 4A as abolishing, extinguishing

<sup>1</sup> These words, figures and letters were substituted for the words, letters and figures "on or before the 31st day of March 1952" by Bom. 38 of 1953, s. 3 and second schedule.

<sup>2</sup> This portion was inserted by Bom. 50 of 1955, s. 6(1).

Bom.  
L of  
1955.I of  
1894.

or modifying any of his rights to or interest in property, such application shall be made within twelve months from the date on which the Bombay Paragana and Kulkarni Watan (Abolition) (Amendment) Act, 1955, comes into force.] The Collector shall, after holding a formal inquiry in the manner provided by the Code, make an award determining the compensation in the manner and according to the method provided for in sections 23 (1) and 24 of the Land Acquisition Act, 1894, [subject to the following conditions, namely :—

(i) if the property in question is land over which the public has been enjoying or has acquired a right of way or any individual has any right of easement, the amount of compensation shall not exceed the amount of the annual assessment, leviable in the village for uncultivated land in accordance with the rules made under the Code or if such rules do not provide for the levy of such assessment, such amount as in the opinion of the Collector shall be the market value of the right or interest held by the claimant ;

(ii) if there are any trees or structures on the land, the amount of compensation shall be the market value of such trees or structures, as the case may be.]

<sup>2</sup>(2A) (i) Where the officer making an award under sub-section (2) is a Collector under this Act but not a Collector appointed under section 8 of the Code and the amount of such award exceeds five thousand rupees, then the award shall not be made without the previous approval of—

(a) the Collector appointed under section 8 of the Code, if the amount of the award does not exceed twenty-five thousand rupees, or

(b) the Commissioner, if the amount of the award exceeds twenty-five thousand rupees but does not exceed one lakh of rupees, or

(c) the State Government, if the amount of the award exceeds one lakh of rupees.

(ii) Where the officer making an award under sub-section (2) is a Collector under this Act and also a Collector appointed under section 8 of the Code, and the amount of such award exceeds twenty-five thousand rupees, then such award shall not be made without the previous approval of—

(a) the Commissioner, if the amount of the award does not exceed one lakh of rupees, or

(b) the State Government, if the amount of the award exceeds one lakh of rupees.

(iii) Every award under sub-section (2) shall be in the form prescribed in section 26 of the Land Acquisition Act, 1894.]

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1994

(3) Nothing in this section shall entitle any person to compensation on the ground that any watan land which was wholly or partially exempt from the payment of land revenue has been under the provisions of this Act subjected to the payment of full assessment in accordance with the provisions of the Code.

(4) Any person aggrieved by the award of the Collector made under sub-section (2) may appeal to the Bombay Revenue Tribunal constituted under the Bombay Revenue Tribunal Act, 1939, within 60 days from the date of the award.

Bom.  
XII of  
1939.

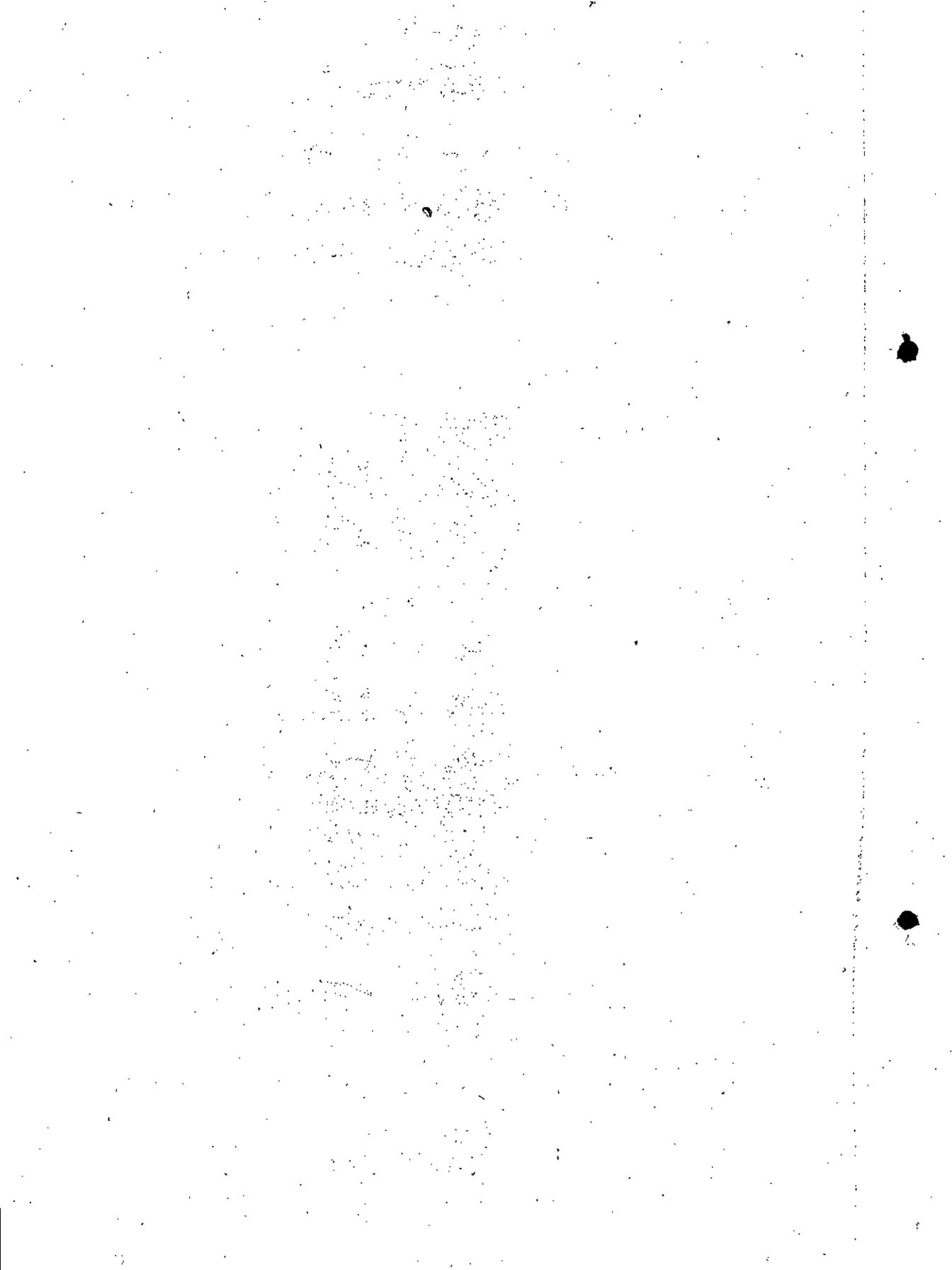
(5) In deciding appeals under sub-section (4) the Bombay Revenue Tribunal shall exercise all the powers which a Court has and follow the same procedure which the Court follows in deciding appeals from the decree or order of an original Court under the Code of Civil Procedure, 1908.

V of  
1908.IX of  
1908.

(6) In computing the period for filing appeals the provisions of sections 4, 5, 12 and 14 of the Indian Limitation Act, 1908, shall apply to the appeals made under this section.

<sup>1</sup> This portion was inserted by Bom. 60 of 1955, s. 8(2).

<sup>2</sup> Sub-section (2A) was inserted by Bom. 93 of 1958, s. 2, Sch.



VII of 1870. 10. Notwithstanding anything contained in the Court-fees Act, 1870, every appeal made under this Act to the Bombay Revenue Tribunal shall bear a court-fee stamp of such value as may be prescribed.

11. The award made by the Collector subject to an appeal to the Bombay Revenue Tribunal and the decision of the Bombay Revenue Tribunal on the appeal shall be final and conclusive and shall not be questioned in any suit or proceeding in any Court.

Finality of award of Collector and decision of Revenue Tribunal.

Bom. XLIII of 1958. [11A. Where any award was made under sub-section (2) of section 9 before the commencement of the Bombay Land Tenures Abolition (Amendment) Act, 1958 and no appeal was filed against such award under sub-section (4) of section 9 then notwithstanding anything contained in section 11, the State Government may call for the record of the inquiry or proceedings relating to such award for the purpose of satisfying itself as to the legality, propriety or regularity of such inquiry or proceedings and if after giving the interested parties an opportunity to be heard, it is not satisfied as to the legality, propriety or regularity of such inquiry or proceedings, it may cancel the award and direct the Collector to make a fresh award and thereupon all the provisions of this Act relating to the making of an award, the finality of such award and the appeal against such award shall *mutatis mutandis* apply to such fresh award.]

Revisional powers in respect of awards made before commencement of Bom. XLIII of 1958.

XLV of 1886. 12. All inquiries and proceedings before the Collector and the Bombay Revenue Tribunal under this Act shall be deemed to be judicial proceedings within the meaning of sections 103, 219 and 228 of the Indian Penal Code.

Inquiries and proceedings to be judicial proceedings.

13. The State Government may, subject to the condition of previous publication make rules for the purposes of carrying out the provisions of this Act. Such rules shall when finally made be published in the *Official Gazette*.

Rules.

14. (1) The provisions of the enactments specified in Schedule I shall cease to apply to Paragana and Kulkarni watans.

Discontinuance of application of and amendment of certain laws.

(2) The provisions of the enactment specified in Schedule II shall be amended to the extent specified in column 4 of the said Schedule.

(3) Nothing in sub-sections (1) and (2) shall be deemed to affect—

(a) any obligation or liability already incurred before the coming into force of this Act ;

(b) any proceeding in respect of such obligation or liability ;

(c) anything done in the course of such proceeding in any Court on the aforesaid date, and any such proceeding may be continued, as if this Act had not been passed.

## SCHEDULE I.

## ENACTMENTS WHICH SHALL CEASE TO APPLY TO PARAGANA AND KULKARNI WATANS.

## (Section 14.)

Year.	No.	Short title.	Extent of cessation of application.
1852	XI	The Bombay Rent-free Estates Act, 1852.	The whole Act ceases to apply.
1863	II	The Exemptions from Land-revenue (No. 1) Act, 1863.	Do.
1863	VII	The Exemptions from Land-revenue (No. 2) Act, 1863.	Do.
1874	LII	The Bombay Hereditary Offices Act, 1874.	Do.
1886	V	The Bombay Hereditary Offices (Amendment) Act, 1886.	Do.

## SCHEDULE II.

## ENACTMENT AMENDED.

## (Section 14.)

Year.	No.	Short title.	Extent of amendment.
1879	V	The Bombay Land Revenue Code, 1879.	<p>(i) For section 16 the following shall be substituted, namely :—</p> <p>"16. It shall be lawful for the State Government to appoint a village accountant for a village or a group of villages. In villages where no hereditary patel exists, it shall be lawful for the State Government to appoint a stipendiary patel. The village accountant and the patel shall perform all the duties including the duties of village accountant or hereditary patel as hereinafter prescribed by this Act or any other law for the time being in force and shall hold their situations under the rules in force with regard to subordinate revenue officers.</p> <p>Nothing in this section shall be held to affect any subsisting rights of holders of alienated villages or others in respect of the appointment of patels and village accountants in any alienated or other villages."</p> <p>(ii) In sections 58, 85 and 94A for the words "hereditary village accountant" or "hereditary accountant", wherever they occur, the words "village accountant" or "accountant", as the case may be, shall be substituted.</p>



# महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

शुक्रवार, मे ९, २००८/वैशाख १९, शके १९३०

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Paragana and Kulkarni Watans (Abolition), the Bombay Service Inams (Useful to Community) Abolition, the Bombay Merged Territories Miscellaneous Alienations Abolition, the Bombay Inferior Village Watans Abolition and the Maharashtra Revenue Patels (Abolition of Office) (Amendment) Act, 2008 (Mah. XIX of 2008), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,  
Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT NO. XIX OF 2008.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette" on the 9th May 2008).

An Act further to amend the Bombay Paragana and Kulkarni Watans (Abolition) Act, 1950, the Bombay Service Inams (Useful to Community) Abolition Act, 1953, the Bombay Merged Territories Miscellaneous Alienations Abolition Act, 1955, the Bombay Inferior Village Watans Abolition Act, 1958 and the Maharashtra Revenue Patels (Abolition of Office) Act, 1962.

WHEREAS it is expedient further to amend the Bombay Paragana and Kulkarni Watans (Abolition) Act, 1950, the Bombay Service Inams (Useful to Community) Abolition Act, 1953, the Bombay Merged Territories Miscellaneous Alienations Abolition Act, 1955, the Bombay Inferior Village Watans Abolition Act, 1958 and the Maharashtra Revenue Patels (Abolition of Office) Act, 1962, for the purposes hereinafter appearing ; it is hereby enacted in the Fifty-ninth Year of the Republic of India as follows :—

(४८९)

## CHAPTER I

## PRELIMINARY.

Short title. 1. This Act may be called the Bombay Paragana and Kulkarni Watans (Abolition), the Bombay Service Inams (Useful to Community) Abolition, the Bombay Merged Territories Miscellaneous Alienations Abolition, the Bombay Inferior Village Watans Abolition and the Maharashtra Revenue Patels (Abolition of Office) (Amendment) Act, 2008.

## CHAPTER II

AMENDMENT TO THE BOMBAY PARAGANA AND KULKARNI  
WATANS (ABOLITION) ACT, 1950.

Amendment of section 4 of Bom. LX of 1950. 2. In section 4 of the Bombay Paragana and Kulkarni Watans (Abolition) Act, 1950, the first paragraph of sub-section (2) shall be re-numbered as clause (a) thereof, and after clause (a) as so re-numbered, but before the first proviso, the following clause shall be inserted, namely :—

Bom. LX  
of 1950.

“(b) Before the commencement date, if any such occupancy has already, without previous sanction or no objection certificate from the Collector or any other authority, been transferred by the occupant, for agricultural purpose, such transfer may be regularised on the production of registered instruments such as sale deed, gift deed, etc., as a proof thereof, for such transfer. After such regularisation, the occupancy of such land shall be held by such transferee occupant on new and impartiable tenure (Occupant Class II), in accordance with the provisions of the Code :”.

## CHAPTER III

AMENDMENT TO THE BOMBAY SERVICE INAMS (USEFUL TO COMMUNITY)  
ABOLITION ACT, 1953.

Amendment of section 5 of Bom. LXX of 1953. 3. In section 5 of the Bombay Service Inams (Useful to Community) Abolition Act, 1953, the first paragraph of sub-section (3) shall be re-numbered as clause (a) thereof, and after clause (a) as so re-numbered, but before the first proviso, the following clause shall be inserted, namely :—

Bom. LXX  
of 1953.

“(b) Before the commencement date, if any such occupancy has already, without previous sanction or no objection certificate from the Collector or any other authority, been transferred by the occupant, for agricultural purpose, such transfer may be regularised on the production of registered instruments such as sale deed, gift deed, etc., as a proof thereof, for such transfer. After such regularisation, the occupancy of such land shall be held by such transferee occupant on new and impartiable tenure (Occupant Class II), in accordance with the provisions of the Code :”.

## CHAPTER IV

AMENDMENTS TO THE BOMBAY MERGED TERRITORIES MISCELLANEOUS  
ALIENATIONS ABOLITION ACT, 1955.

Bom. XXII of 1955. 4. In section 6 of the Bombay Merged Territories Miscellaneous Alienations Abolition Act, 1955 (hereinafter, in section 5 of this Act, referred to as "the said Act"), in the second proviso,—

Amendment of section 6 of Bom. XXII of 1955.

(a) for the words "Provided further that, on or after" the words, brackets and letter "Provided further that, (a) on or after" shall be substituted ;

(b) the following shall be added at the end, namely :—

" ; and (b) before the commencement date, if any such occupancy has already, without previous sanction or no objection certificate from the Collector or any other authority, been transferred by the occupant, for agricultural purpose, such transfer may be regularised on the production of registered instruments such as sale deed, gift deed, etc., as a proof thereof, for such transfer. After such regularisation, the occupancy of such land shall be held by such transferee occupant on new and impartiable tenure (Occupant Class II), in accordance with the provisions of the Code :".

5. In section 7 of the said Act, the first paragraph of sub-section (3) shall be re-numbered as clause (a) thereof, and after clause (a) as so re-numbered, but before the first proviso, the following clause shall be inserted, namely :—

Amendment of section 7 of Bom. XXII of 1955.

"(b) Before the commencement date, if any such occupancy has already, without previous sanction or no objection certificate from the Collector or any other authority, been transferred by the occupant, for agricultural purpose, such transfer may be regularised on the production of registered instruments such as sale deed, gift deed, etc., as a proof thereof, for such transfer. After such regularisation, the occupancy of such land shall be held by such transferee occupant on new and impartiable tenure (Occupant Class II), in accordance with the provisions of the Code :".

## CHAPTER V

AMENDMENT TO THE BOMBAY INFERIOR VILLAGE WATANS  
ABOLITION ACT, 1958.

Bom. I of 1959. 6. In section 5 of the Bombay Inferior Village Watans Abolition Act, 1958, the first paragraph of sub-section (3) shall be re-numbered as clause (a) thereof, and after clause (a) as so re-numbered, but before the first proviso, the following clause shall be inserted, namely :—

Amendment of section 5 of Bom. I of 1959.

"(b) Before the commencement date, if any such occupancy has already, without previous sanction or no objection certificate from the Collector or any other authority, been transferred by the occupant, for agricultural purpose, such transfer may be regularised on the production of registered instruments such as sale deed, gift deed, etc., as a proof thereof, for such transfer. After such regularisation, the occupancy of such land shall be held by such transferee occupant on new and impartiable tenure (Occupant Class II), in accordance with the provisions of the Code :".

## CHAPTER VI

AMENDMENT TO THE MAHARASHTRA REVENUE PATELS  
(ABOLITION OF OFFICE) ACT, 1962.

Amendment  
of section 5  
of Bom.  
XXXV of  
1962.

7. In section 5 of the Maharashtra Revenue Patels (Abolition of Office) Act, 1962, the first paragraph of sub-section (3) shall be re-numbered as clause (a) thereof, and after clause (a) as so re-numbered, but before the first proviso, the following clause shall be inserted, namely :—

Mah.  
XXXV  
of 1962.

“(b) Before the commencement date, if any such occupancy has already, without previous sanction or no objection certificate from the Collector or any other authority, been transferred by the occupant, for agricultural purpose, such transfer may be regularised on the production of registered instruments such as sale deed, gift deed, etc., as a proof thereof, for such transfer. After such regularisation, the occupancy of such land shall be held by such transferee occupant on new and impartible tenure (Occupant Class II), in accordance with the provisions of the Code :”

## CHAPTER VII

## MISCELLANEOUS

Removal of  
doubts.

8. For the removal of doubts, it is declared that, the amendments made by sections 2 to 7 of this Act to the Bombay Paragana and Kulkarni Watans (Abolition) Act, 1950, the Bombay Service Inams (Useful to Community) Abolition Act, 1953, the Bombay Merged Territories Miscellaneous Alienations Abolition Act, 1955, the Bombay Inferior Village Watans Abolition Act, 1958 and the Maharashtra Revenue Patels (Abolition of Office) Act, 1962, respectively, shall not be applicable for the transfer of occupancy in respect of the *Mahar Watan* lands and *Devasthan* lands.

Bom. LX  
of 1950.  
Bom. LXX  
of 1953.  
Bom. XXII  
of 1955.  
Bom. I.  
of 1959.  
Mah.  
XXXV  
of 1962.



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ७, अंक १३(२)]

शुक्रवार, जुलै १६, २०२१/आषाढ २५, शके १९४३

[पृष्ठे ६, किंमत : रुपये २७.००

असाधारण क्रमांक २९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Paragana and Kulkarni Watans (Abolition), Maharashtra Service Inams (Useful to Community) Abolition, Maharashtra Merged Territories Miscellaneous Alienations Abolition, Maharashtra Inferior Village Watans Abolition and Maharashtra Revenue Patels (Abolition of Office) (Amendment) Act, 2021 (Mah. Act No. X of 2021), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. X OF 2021.

*(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 16th July 2021).*

An Act further to amend the Maharashtra Paragana and Kulkarni Watans (Abolition) Act, the Maharashtra Service Inams (Useful to Community) Abolition Act, the Maharashtra Merged Territories Miscellaneous Alienations Abolition Act, the Maharashtra Inferior Village Watans Abolition Act and the Maharashtra Revenue Patels (Abolition of Office) Act, 1962.

LX of 1950.  
LXX of 1953.

WHEREAS it is expedient further to amend the Maharashtra Paragana and Kulkarni Watans (Abolition) Act, the Maharashtra Service Inams (Useful

(१)

to Community) Abolition Act, the Maharashtra Merged Territories Miscellaneous Alienations Abolition Act, the Maharashtra Inferior Village Watans Abolition Act and the Maharashtra Revenue Patels (Abolition of Office) Act, 1962, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-second Year of the Republic of India, as follows :—

XXII of 1955.  
I of 1959.  
Mah. XXXV  
of 1962.

## CHAPTER I

### PRELIMINARY

Short title. 1. This Act may be called the Maharashtra Paragana and Kulkarni Watans (Abolition), Maharashtra Service Inams (Useful to Community) Abolition, Maharashtra Merged Territories Miscellaneous Alienations Abolition, Maharashtra Inferior Village Watans Abolition and Maharashtra Revenue Patels (Abolition of Office) (Amendment) Act, 2021.

## CHAPTER II

### AMENDMENT TO THE MAHARASHTRA PARAGANA AND KULKARNI WATANS (ABOLITION) ACT.

Amendment of section 4 of LX of 1950.  
LX of 1950.  
2. In section 4 of the Maharashtra Paragana and Kulkarni Watans (Abolition) Act, in sub-section (2), after the third proviso, the following proviso shall be added, namely :—

“Provided also that, on or before the commencement of the Maharashtra Paragana and Kulkarni Watans (Abolition), the Maharashtra Service Inams (Useful to Community) Abolition, the Maharashtra Merged Territories Miscellaneous Alienations Abolition, the Maharashtra Inferior Village Watans Abolition and the Maharashtra Revenue Patels (Abolition of Office) (Amendment) Act, 2021, if any such occupancy has already, without prior permission of the Collector or any other competent authority and without payment of an amount equal to fifty per cent. of the current market value of such land, been transferred for non-agricultural use, or utilised for non-agricultural use, and division of such land or plot has been or is being regularised under the Maharashtra *Gunthewari* Developments (Regularisation, Upgradation and Control) Act, 2001 (hereinafter referred to as “the *Gunthewari* Developments Act”), then such transfer may be regularised on payment of an amount equal to twenty five per cent. of the current market value of such land in addition to any amount payable under the *Gunthewari* Development Act for regularization of *gunthewari* development; and on such payment, the occupant shall hold the land or plot as an occupant Class-I in accordance with the provisions of the Code.

Mah.  
X of  
2021.

Mah.  
XXVII  
of 2001.

*Explanation.*—For the purposes of this sub-section, the term “market value of such land” means the value of such land specified in the Annual Statement of Rates published under the provisions of the Maharashtra Stamp (Determination of True Market Value of Property) Rules, 1995 or any other Rules for the time being in force, in this regard for the relevant year, and where such Annual Statement of Rates is not prepared or available, it means the value of such land as determined by the Assistant Director of the Town Planning Department of the concerned District.”.

CHAPTER III

AMENDMENT TO THE MAHARASHTRA SERVICE INAMS  
(USEFUL TO COMMUNITY) ABOLITION ACT.

LXX of 1953. **3.** In section 5 of the Maharashtra Service Inams (Useful to Community) Abolition Act, in sub-section (3), after the third proviso, the following proviso shall be added, namely :—

Mah.  
X of  
2021.

“ Provided also that, on or before the commencement of the Maharashtra Paragana and Kulkarni Watans (Abolition), the Maharashtra Service Inams (Useful to Community) Abolition, the Maharashtra Merged Territories Miscellaneous Alienations Abolition, the Maharashtra Inferior Village Watans Abolition and the Maharashtra Revenue Patels (Abolition of Office) (Amendment) Act, 2021, if any such occupancy has already, without prior permission of the Collector or any other competent authority and without payment of an amount equal to fifty per cent. of the current market value of such land, been transferred for non-agricultural use, or utilised for non-agricultural use, and division of such land or plot has been or is being regularised under the Maharashtra *Gunthewari* Developments (Regularisation, Upgradation and Control) Act, 2001 (hereinafter referred to as “ the Gunthewari Developments Act ”), then such transfer may be regularised on payment of an amount equal to twenty five per cent. of the current market value of such land in addition to any amount payable under the Gunthewari Development Act for regularization of gunthewari development; and on such payment, the occupant shall hold the land or plot as an occupant Class-I in accordance with the provisions of the Code.

Mah.  
XXVII  
of 2001.

*Explanation.*—For the purposes of this sub-section, the term “market value of such land” means the value of such land specified in the Annual Statement of Rates published under the provisions of the Maharashtra Stamp (Determination of True Market Value of Property) Rules, 1995 or any other Rules for the time being in force, in this regard for the relevant year, and where such Annual Statement of Rates is not prepared or available, it means the value of such land as determined by the Assistant Director of the Town Planning Department of the concerned District.”.

CHAPTER IV

AMENDMENTS TO THE MAHARASHTRA  
MERGED TERRITORIES MISCELLANEOUS ALIENATIONS ABOLITION ACT.

XXII of 1955. **4.** In section 6 of the Maharashtra Merged Territories Miscellaneous Alienations Abolition Act (hereinafter in this Chapter, referred to as “the principal Act”), after the fifth proviso, the following proviso shall be added, namely :—

Mah.  
X of  
2021.

“ Provided also that, on or before the commencement of the Maharashtra Paragana and Kulkarni Watans (Abolition), the Maharashtra Service Inams (Useful to Community) Abolition, the Maharashtra Merged Territories Miscellaneous Alienations Abolition, the Maharashtra Inferior Village Watans Abolition and the Maharashtra Revenue Patels (Abolition of Office) (Amendment) Act, 2021, if any such occupancy has already, without prior permission of the Collector or any other competent authority and without payment of an amount equal to fifty per cent. of the current market value of such land, been transferred for non-agricultural use, or utilised for non-agricultural use,

and division of such land or plot has been or is being regularised under the Maharashtra *Gunthewari* Developments (Regularisation, Upgradation and Control) Act, 2001 (hereinafter referred to as “the *Gunthewari* Developments Act”), then such transfer may be regularised on payment of an amount equal to twenty five per cent. of the current market value of such land in addition to any amount payable under the *Gunthewari* Development Act for regularization of *gunthewari* development; and on such payment, the occupant shall hold the land or plot as an occupant Class-I in accordance with the provisions of the Code.

Mah.  
XXVII  
of 2001.

*Explanation.*—For the purposes of this sub-section, the term “market value of such land” means the value of such land specified in the Annual Statement of Rates published under the provisions of the Maharashtra Stamp (Determination of True Market Value of Property) Rules, 1995 or any other Rules for the time being in force, in this regard for the relevant year, and where such Annual Statement of Rates is not prepared or available, it means the value of such land as determined by the Assistant Director of the Town Planning Department of the concerned District.”.

Amendment  
of section 7 of  
XXII of 1955.

5. In section 7 of the principal Act, in clause (3), after the third proviso, the following proviso shall be added, namely :—

“Provided also that, on or before the commencement of the Maharashtra Paragana and Kulkarni Watans (Abolition), the Maharashtra Service Inams (Useful to Community) Abolition, the Maharashtra Merged Territories Miscellaneous Alienations Abolition, the Maharashtra Inferior Village Watans Abolition and the Maharashtra Revenue Patels (Abolition of Office) (Amendment) Act, 2021, if any such occupancy has already, without prior permission of the Collector or any other competent authority and without payment of an amount equal to fifty per cent. of the current market value of such land, been transferred for non-agricultural use, or utilised for non-agricultural use, and division of such land or plot has been or is being regularised under the Maharashtra *Gunthewari* Developments (Regularisation, Upgradation and Control) Act, 2001 (hereinafter referred to as “the *Gunthewari* Developments Act”), then such transfer may be regularised on payment of an amount equal to twenty five per cent. of the current market value of such land in addition to any amount payable under the *Gunthewari* Development Act for regularization of *gunthewari* development; and on such payment, the occupant shall hold the land or plot as an occupant Class-I in accordance with the provisions of the Code.

Mah.  
X of  
2021.

Mah.  
XXVII  
of 2001.

*Explanation.*—For the purposes of this sub-section, the term “market value of such land” means the value of such land specified in the Annual Statement of Rates published under the provisions of the Maharashtra Stamp (Determination of True Market Value of Property) Rules, 1995 or any other Rules for the time being in force, in this regard for the relevant year, and where such Annual Statement of Rates is not prepared or available, it means the value of such land as determined by the Assistant Director of the Town Planning Department of the concerned District.”.

CHAPTER V

AMENDMENT TO THE MAHARASHTRA INFERIOR  
VILLAGE WATANS ABOLITION ACT.

I of 1959. **6.** In section 5 of the Maharashtra Inferior Village Watans Abolition Act, in sub-section (3), after the third proviso, the following proviso shall be added, namely :—

Amendment of section 5 of I of 1959.

Mah. X of 2021.

“Provided also that, on or before the commencement of the Maharashtra Paragana and Kulkarni Watans (Abolition), the Maharashtra Service Inams (Useful to Community) Abolition, the Maharashtra Merged Territories Miscellaneous Alienations Abolition, the Maharashtra Inferior Village Watans Abolition and the Maharashtra Revenue Patels (Abolition of Office) (Amendment) Act, 2021, if any such occupancy has already, without prior permission of the Collector or any other competent authority and without payment of an amount equal to fifty per cent. of the current market value of such land, been transferred for non-agricultural use, or utilised for non-agricultural use, and division of such land or plot has been or is being regularised under the Maharashtra *Gunthewari* Developments (Regularisation, Upgradation and Control) Act, 2001 (hereinafter referred to as “the *Gunthewari* Developments Act”), then such transfer may be regularised on payment of an amount equal to twenty five per cent. of the current market value of such land in addition to any amount payable under the *Gunthewari* Development Act for regularization of *gunthewari* development ; and on such payment, the occupant shall hold the land or plot as an occupant Class-I in accordance with the provisions of the Code.

Mah. XXVII of 2001.

*Explanation.*—For the purposes of this sub-section, the term “market value of such land” means the value of such land specified in the Annual Statement of Rates published under the provisions of the Maharashtra Stamp (Determination of True Market Value of Property) Rules, 1995 or any other Rules for the time being in force, in this regard for the relevant year, and where such Annual Statement of Rates is not prepared or available, it means the value of such land as determined by the Assistant Director of the Town Planning Department of the concerned District.”.

CHAPTER VI

AMENDMENT TO THE MAHARASHTRA REVENUE PATELS (ABOLITION OF OFFICE)  
ACT, 1962.

Mah. XXXV of 1962. **7.** In section 5 of the Maharashtra Revenue Patels (Abolition of Office) Act, 1962, in sub-section (3), after the third proviso, the following proviso shall be added, namely :—

Amendment of section 5 of Mah. XXXV of 1962.

Mah. X of 2021.

“Provided also that, on or before the commencement of the Maharashtra Paragana and Kulkarni Watans (Abolition), the Maharashtra Service Inams (Useful to Community) Abolition, the Maharashtra Merged Territories Miscellaneous Alienations Abolition, the Maharashtra Inferior Village Watans Abolition and the Maharashtra Revenue Patels (Abolition of Office) (Amendment) Act, 2021, if any such occupancy has already, without prior permission of the Collector or any other competent authority and without payment of an amount equal to fifty per cent. of the current market value of such land, been transferred for non-agricultural use, or utilised for non-agricultural use, and division of such land or plot has been or is being regularised under the Maharashtra *Gunthewari* Developments (Regularisation, Upgradation and Control) Act, 2001 (hereinafter referred to as “the *Gunthewari*

Mah. XXVII of 2001.

Developments Act”), then such transfer may be regularised on payment of an amount equal to twenty five per cent. of the current market value of such land in addition to any amount payable under the Gunthewari Development Act for regularization of gunthewari development ; and on such payment, the occupant shall hold the land or plot as an occupant Class-I in accordance with the provisions of the Code.

*Explanation.*—For the purposes of this sub-section, the term “market value of such land” means the value of such land specified in the Annual Statement of Rates published under the provisions of the Maharashtra Stamp (Determination of True Market Value of Property) Rules, 1995 or any other Rules for the time being in force, in this regard for the relevant year, and where such Annual Statement of Rates is not prepared or available, it means the value of such land as determined by the Assistant Director of the Town Planning Department of the concerned District.”.